## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

25

T.C.P No. 305/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2017

NAME OF THE PARTIES:

Jakhotia Poly Fibre Pvt.Ltd.

V/s.

Bagalkot Cement & Industries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. AMI JAIN, ADV FOR RESP CORP. DEBTOR

2. Shilpa Madle: 1/b. Adv. For Applicant/

Corp. Creditor

## ORDER TCP No.305/ I&BP/NCLT/MB/MAH/2017

On the Application filed by the Petitioner Counsel for withdrawal of this Company Petition saying Consent Terms arrived at between the parties, this Company Petition is hereby dismissed as withdrawn looking at the Consent Terms filed by them.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASHKUMAR

Member (Judicial)

**Encls: Consent Terms and Withdrawal Memo**